

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 94 OF 2018 &
IA NO. 984 OF 2017**

Dated: 1st November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Photon Suryakiran Pvt Ltd.

...Appellant(s)

Vs.

Gulbarga Electricity Supply Company Ltd &

...Respondent(s)

Anr.

Counsel for the Appellant(s)

:

Ms. Pallavi Rao

Counsel for the Respondent(s)

:

Ms. Ragima R.
Ms. Pankhuri Bhardwaj
Mr. Vaishnavi Rao
Mr. Sandeep Grover for R-1

ORDER

Learned counsel for respondent No.1 seeks two weeks more time to file reply. Time is granted. She may file reply on or before 16.11.2018 along with IA, with advance copy to the other side, failing which it shall be taken as nil. Thereafter, rejoinder, if any, may be filed on or before 20.11.2018 with advance copy to the other side.

List the matter on **22.11.2018.** Interim order to continue till the next date of hearing.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**